GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:218
ANSWERED ON:22.02.2011
INTEGRATED ACTION PLANS FOR LWE AFFECTED REGIONS
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Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has taken steps to prepare 'Integrated Action Plans' for providing assistance for the development of Left Wing Extremism (LWE) affected regions in the country;
- (b) if so, the details thereof alongwith the number of schemes implemented thereunder;
- (c) whether the Government has formulated /circulated any guidelines for utilisation of funds under the said projects/plans to LWE/naxal affected States; and
- (d) if so, the details thereof alongwith the steps taken to ensure strict adherence of guidelines by the States and to meet the challenges of left extremism successfully?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS(SHRI GURUDAS KAMAT)

- (a) & (b): An Integrated Action Plan (IAP) for 60 Selected Tribal and Backward Districts, inter-alia, including 48 LWE affected districts has been approved on 25th November 2010 and its implementation is underway. The districts covered under IAP have been provided a block grant of Rs. 25 crore in 2010-11 and Rs. 30 crore per district will be provided during 2011-12. A committee headed by District Collector and consisting of the Superintendent of Police and the District Forest Officer will be responsible for implementation of the scheme. The District level Committee will have the flexibility to spend the amount for development schemes according to need as assessed by it.
- (c): The District level Committee is to draw up a plan consisting of concrete proposals for public infrastructure and services such as school buildings, Anganwadi Centres, Primary Health Centres, Drinking Water Supply, Village Roads, Electric lights in public places such as PHCs and schools etc. The schemes so selected should show results in the short term.

The expenditure on these projects should be over and above the expenditure being incurred for the regular State/Centrall/Centrally Sponsored Schemes. The Committee should ensure that there is no duplication of expenditure on the same project. The expenditure should be incurred as per the existing Financial Guidelines/Rules of the State Government.

(d): In order to ensure that there is strict adherence to the guidelines, the Development Commissioner/equivalent Officer in charge of development of the State is responsible for scrutiny of expenditure and monitoring of the IAP. Further, macro-level monitoring of the IAP is to be carried out by a committee headed by the Member-Secretary, Planning Commission.